- (b) if so, the facts and details thereof;
- (c) whether there is a need to put in place a sound and foolproof detection mechanism and highly stringent punitive provisions to deal with and arrest the deadly and fast spreading menace of nexus of top management of BSNL with service providers/vendors; and
- (d) if so, the steps Government proposes to take to plug the existing loopholes and infirmities and take stringent punitive action against such dubious officials of BSNL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Sir.

- (b) Details of such cases are as below:
- 1) Shri P.K. Khindri, formerly CGM, BSNL T&D Circle, Jabalpur Penalised with stoppage of full pension for a period of 02 (two years) for joining M/s Reliance Industries.
- Shri Shabbir Ahmed, Former Director, BSNL CO Penalised with deduction of 25% of pension for a period of one year staring from 01.07.2010 for joining M/s Reliance Infocomm Limited.
- 3) Shri Satya Pal Kalsi, former Chief General Manager, BSNL UP (East) penalized with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm Limited.
- (c) and (d) The provisions to deal with this issue already exist and are invoked as and when it comes to notice and charges are established.

Blacklisted Chinese Companies

1973. DR. K.P. RAMALINGAM: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government had blacklisted 25 Chinese telecommunication providers over security concern and banned Indian operators from Chinese purchase;
- (b) if so, the details thereof and whether the Chinese Government has made any requisition in this regard;

- (c) if so, the details thereof; and
- (d) Government's response in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (d) No, Sir. In terms of amendments issued in December, 2009 in the Licence Agreements of all telecom service providers for security related concerns, the Licensee(s) have to apply to the Licensor for security clearance, along with the details of equipment(s) as well as details of equipment(s) suppliers and manufacturers including Original Equipment Manufacturers (OEM), before placement of the final purchase order for procurement/upgradation of equipment/software for provisioning of telecommunications services under the licence and that it shall also include any such activity by the franchisee, agents or person of that licensees. In case, no response is received from the Licensor within thirty working days, it shall be presumed that there is no objection to procurement. However some of the proposals from service providers for procurement of equipments/software have been turned down due to security concerns in procurement from foreign vendors, including certain Chinese companies. The Chinese companies and embassy of China have made representations regarding obstacles faced by telecom equipment vendors.

Recently, amendments in the Unified Access Services (UAS)/Cellular Mobile Telephone Services (CMTS)/Basic Services License Agreements and template of agreement between telecom service provider and vendor of equipment/software/services has been issued on 28.07.2010 in consultation with Ministry of Home Affairs, to address the security concerns in procurement of equipment from foreign vendors. The concerns raised by telecom service providers, *inter alia*, related to delays in procurement of equipment from foreign vendors due to security clearance procedures have been resolved with the said amendments and template of agreement between the telecom service providers and vendors.

Decline in BSNL and MTNL mobile connections

1974. SHRI P. RAJEEVE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the share of BSNL and MTNL in mobile connections is decreasing in the last three years;
 - (b) if so, the details thereof;